

Bail Application No. 1069/2020
State Vs. Manoj Dwivedi
FIR No. 0109/2018
U/s. 420/34 IPC
PS : EOW Cell

08.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.


Present : Sh. R. K. Bhati, Ld. Addl. PP for the State through VC.

Sh. Raman Gandhi, Ld. Counsel for accused/applicant through VC.

Sh. Amit Chand, Ld. Counsel for complainant through VC.

IO is not present.

Issue court notice to the IO concerned for **13.05.2020**.


(Sanjay Khanagwal)
Roaster Judge
ASJ/NDD/PHC/New Delhi
08.05.2020

*Sanjay to IO
thru N/ Court
8/5*

**IN THE COURT OF SH. SANJAY KHANAGWAL , Special
Judge, FTC , PHC, NEW DELHI**

Bail application no. 721/2020

FIR no. 089/2019

PS: Tilak Marg

U/s: 308/34 IPC

State Vs. Veerpal

08.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. R.K. Bhati Ld. Addl.PP for the State through video conferencing.
Sh. Saurabh Rai Ld. Counsel for the accused/applicant.

The bail application is filed for extension of bail but no copy of bail order has been furnished. Let the copy of bail order be furnished.

List on **12.05.2020** for arguments. File also be called from the concerned branch.

(Sanjay Khanagwal)
Roster Judge
Spl.Judge-FTC/NDD/PHC/ND
08.05.2020.

Bail Application No. 725/2020
State Vs. Satish
FIR No. 459/2018
U/s.451/354 IPC & 8 POCSO Act
PS : Vasant Kunj (S)

08.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. R. K. Bhati, Ld. Addl. PP for the State through VC.

Sh. Harsh Hardy, Ld. Counsel for accused/applicant through VC.

Bail application is filed for the extension of bail which was granted to the accused on 09.04.2020 in view of the out break of pandemic Covid-19. It is submitted that accused is on interim bail only till 09.05.2020.

Report of IO is also received.

Since the situation of pandemic still not sub sided, the purpose of granting bail as per the directions of High Power Committee of the Hon'ble Delhi High Court was only to combat the ongoing situation of pandemic Covid-19. Therefore, it would be in the interest of justice that bail may be further extended with the same terms and conditions. Hence, the interim bail of accused/applicant is further



extended for 45 days i.e. till 23.06.2020 and accused shall surrender before concerned Jail Superintendent on that date subject to any further direction of Hon'ble High Court of Delhi.

Application stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent.



(Sanjay Khanagwal)
Roaster Judge
ASJ/NDD/PHC/New Delhi
08.05.2020

Copy sent to Jail
8/5/20

State Vs. Sharif
FIR No. 616/19
U/s. 323 IPC & 10/12 POCSO Act
PS : Vasant Kunj (S)

08.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. R. K. Bhati, Ld. Addl. PP for the State through VC.

Sh. Vivek Aggarwal, Ld. LAC for accused/applicant.

Bail has been filed in pursuance of the order of Hon'ble Delhi High Court in Writ Petition No. 2945/2020 titled as Shobha Gupta & Ors. v. Union of India & Ors. Dated 23.03.2020. In this case it is alleged against the accused that he has sexually assaulted a six year old girl and also cause injury to her. The case has been registered under Section 323 IPC and 10/12 POCSO. He is already in custody since 09.10.2019 and the imprisonment for the offence alleged against him is less than 7 years. The present case squarely covered under the recommendations made by High Power Committee for grant of bail.

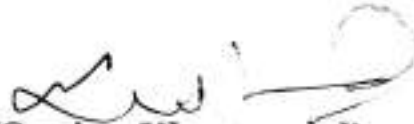
Therefore, accused is admitted to interim bail for 45 days from today i.e. 08.05.2020 till 21.06.2020 on his

furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent. Accused shall surrender before the Jail Superintendent on 21.06.2020.

Application stands disposed of.

Copy of the order be sent to the Jail Superintendent.

Copy of order be given dasti to Ld. LAC for accused.


(Sanjay Khanagwal)
Roaster Judge
ASJ/NDD/PHC/New Delhi
08.05.2020

Copy sent to
Jail
8/5

Bail Application No. 545/20
State Vs. Satish Kumar
FIR No. 459/2018
U/s. 451 POCSO Act
PS : Vasant Kunj (S)

08.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. R. K. Bhati, Ld. Addl. PP for the State through VC

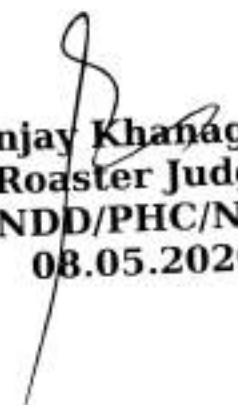
Sh. Vivek Aggarwal, Ld. LAC for accused/applicant.
IO W/ASI Vinod Kapoor in person.

It is submitted by Ld. Counsel for accused that vide order dated 09.04.2020, the accused was admitted to interim bail in terms of the directions of the High Power Committee of the Hon'ble Delhi High Court and bail application was disposed off and the same was put up for the date already fixed i.e. 21.04.2020. It is further submitted that the this date for which the matter was adjourned was the regular date in this case and since thereafter the lock down is further extended and the case already been adjourned as per the directions of the Hon'ble Delhi High Court.

Vide separate order dated 08.05.2020, bail of accused is further extended for another 45 days from today i.e.



10.05.2020 till 23.06.2020. In these circumstances, no further direction is required. Let the application be sent to the concerned court to place the same in the main file on the date fixed.


(Sanjay Khanagwal)
Roaster Judge
ASJ/NDD/PHC/New Delhi
08.05.2020

Copy sent to
Jail

8/5

Bail Application No. R-577/2020
State Vs. Sachin Chauhan
FIR No. 574/2017
U/s. 307/34 IPC
PS : Vasant Kunj (S)

08.05.2020

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present : Sh. R. K. Bhati, Ld. Addl. PP for the State through VC.
Ms. Usha Sharma, Ld. Counsel for accused/applicant through VC.

Bail application has been filed on the ground that accused is the eldest son of his family and his old mother is suffering from several ailments and she needs complete bed rest and in view of the medical history, he wants to bail out to look after his mother.

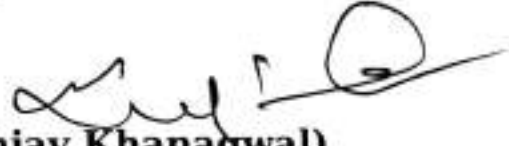
A report was called from the IO and he reported that documents pertaining to the treatment of his mother is verified and it is reported that doctor has not advised any specific bed rest to the patient i.e. mother of the accused. IO has further objected to the bail application on the ground that accused is involved in several kinds of other heinous offences and a complete list with respect to the same is filed. On perusing the same, it is revealed that the list of involvement



of accused is very long.

Considering the facts and circumstances of the case, previous involvement of the accused and verification of medical record, I do not find any ground to grant bail to the accused. Accordingly, the bail application moved on behalf of accused/applicant is dismissed.

Application stands disposed of.


(Sanjay Khanagwal)
Roaster Judge
ASJ/NDD/PHC/New Delhi
08.05.2020